

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Civil Contempt Petition No. 93 of 2007 in
Original Application No. 136 of 2007**

Monday, this the 10th day of March, 2008

**Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)**

Shiv Ram Rai Son of Late Kapil Muni Rai at present posted as Hindi Officer, in Small Arms Factory, Kanpur.

Applicant

By Advocate Sri R.P. Singh

Versus

1. Sri K.P. Singh, Secretary, Defence Production, South Block, New Delhi.
2. Sri Sudipta Ghosh D.G.O.P. and Chairman, Ordnance Factory Board, 10-A, Shaheed Khudiram Bose Road, Kolkata.
3. Sri S.K. Beri, General Manager, Small Arms Factory (SAF) Kalpi Road, Armapur Estate, Kanpur.

Respondents/Contemno

By Advocate Sri M.B. Singh

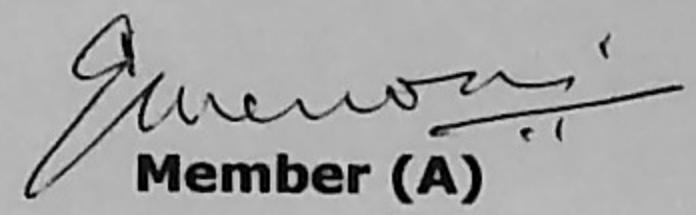
ORDER

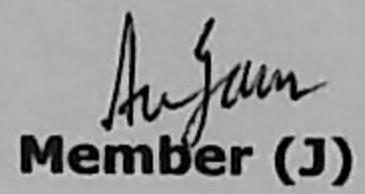
By Hon'ble Mr. A.K. Gaur, Member (J)

We have seen from the record that application dated 07.06.2007 (annexure A-7) has been moved by the applicant alongwith a certified copy of the interim order granted by this Tribunal. After receipt of said application and certified copy of interim order, the respondents vide letter dated 23.06.2007 intimated the applicant that since he has already been reverted to the post of Hindi Translator from the post of Hindi Officer w.e.f. 25.05.2007 and this fact also gets corroborated from the statement made in paragraph No. 9 of the counter affidavit, filed by the respondents wherein the respondents have clearly and specifically stated that temporary injunction dated 06.06.2007 was granted by this Tribunal but the correct fact is that the

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applicant had already been reverted w.e.f. 25.05.2007, well before 06th June 2007. In view of the statement of respondents' counsel, we are of the considered opinion that respondents have not committed any willful disobedience of the Order of this Tribunal. The contempt petition is accordingly dismissed and notices issued to the respondents are discharged.


Member (A)


Member (J)

/M.M/